

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

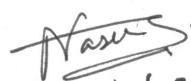
SHRI V. NALLASENAPATHY  
MEMBER (T)




ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Mr. Vivek V. Makar  
V/s.  
M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies  
Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Shruti Sardesai a/w Naseer Rizvi	Adv Adv	 13/1/17
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2	Mustaf Doctor a/w Murtaza Kachwala and Hashdin Chivalwale  for Respondent Nos. 1 to 486 to 9	Senior Counsel Advocate Advocate  1	  
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**Order****CP No. 70/397-398,237b,58,59/NCLT/MB/MAH/2016**

On the submissions of both the sides, the parties are hereby directed to complete hearing by filing reply if any in one week hereof, rejoinder if any within one week including Application of main Petition within one week. List this matter as directed by the Hon'ble High Court of Bombay, for hearing on 6.3.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**